

[Shri Subodh Hansda]

lay on the Table a copy each of the following paper (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) Review by the Government on the working of the Mysore Iron and Steel Limited, Bhadravati (Mysore State) for the year 1972-73.

(ii) Annual Report of the Mysore Iron and Steel Limited, Bhadravati (Mysore State) for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in the Library. See No. LT-6960/74]

(2) (i) Review by the Government on the working of the Bharat Coking Coal Limited, Dhanbad for the year 1972.

(ii) Annual Report of the Bharat Coking Coal Limited, Dhanbad, for the year 1972 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in the Library. See No. LT-696/74].

(3) (i) Review by the Government on the working of the National Coal Development Corporation Ltd. Ranchi for the year 1972-73.

(ii) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6962/74].

SHRI SOMNATH CHATTERJEE: Here also, Review by the Government on the working of the Bharat Coking Coal Limited, for the year 1972 is being laid on the Table of the House on the 9th May, 1974.

MR. SPEAKER: I have also issued instructions some time back. But, still, it is not being observed

SHRI SOMNATH CHATTERJEE: You have been repeatedly saying that reasons should be given, where there is delay. No reasons have been given.

MR. SPEAKER: Reasons have not been given.

SHRI SOMNATH CHATTERJEE: These things are taken for granted.

SHRI SEZHIYAN (Kumbakonam): In this respect, it has been suggested on the last day of the last session that a separate committee should be appointed by Parliament to go into all the papers that are being laid on the table of the House and where there is delay, it should be enquired into.

MR. SPEAKER: In this case, no explanation is, given. The Minister should be cautious in future.

GUJARAT NOTIFICATION UNDER BOMBAY MOTOR VEHICLES TAX ACT, 1958 AND BOMBAY MOTOR VEHICLES (GUJARAT AMENDMENT) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(a) Notification No. GH/G/73/62/MTA-7568/144(1)E published in Gujarat Government Gazette dated the 12th March, 1973.

(b) Notification No. GH/G/322/MTA/1773/7052/E published in Gujarat Government Gazette dated the 10th December, 1973.

(ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-6963/74].

(2) (i) A copy of the Bombay Motor Vehicles (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G/G/74/73/MVD. 1673-282/E in Gujarat Government Gazette dated the 26th March, 1974, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-6964/74].

ANNUAL REPORT OF MAZAGON DOCK LTD., BOMBAY FOR 1972-73 AND COMPTROLLER AND AUDITOR GENERAL'S COMMENTS THEREON

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Mazagon Dock Limited, Bombay for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-6965/74].

SHRI SOMNATH CHATTERJEE: What is the explanation of Mr. Patnaik. At least, the Health Minister has been good enough to explain.

MR. SPEAKER: I repeat the earlier observation in this case also.

INDUSTRIAL DISPUTE (GUJARATI (FIRST AMENDMENT) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI

BALGOVIND VERMA): I beg to lay on the Table a copy of the Industrial Disputes (Gujarat) (First Amendment) Rules, 1974 (Hindi and English Versions), published in Notification No. KH-SH 188/IDA-117284306Jh. in Gujarat Government Gazette dated the 2nd February, 1974 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-6966/74].

12.33 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir. I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(1) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 30th April, 1974, adopted the following motion in regard to the Committee on Public Accounts:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1975, and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:—

1. Shrimati Pratibha Singh
2. Shri G. R. Patil
3. Shri V. B. Raju
4. Shri Mohammed Usman Arif